

Friday,  
8th February, 1884

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXIII

Jan.-Dec., 1883

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

1884

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*Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.*

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The Council met at Government House on Friday, the 8th February, 1884.

P R E S E N T :

The Hon'ble J. Gibbs, C.S.I., C.I.E., President of the Council of the Governor General, *presiding*.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble O. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. O. Hope, C.S.I., C.I.E.

The Hon'ble Sir A. Colvin, K.C.M.G.

The Hon'ble H. S. Thomas.

The Hon'ble Kristodás Pál, Rái Bahádúr, C.I.E.

The Hon'ble J. W. Quinton.

The Hon'ble T. M. Gibbon, C.I.E.

The Hon'ble R. Miller.

The Hon'ble Amír Alí.

The Hon'ble W. W. Hunter, LL.D., C.I.E.

The Hon'ble H. J. Reynolds.

EXPLOSIVES BILL.

The Hon'ble MR. ILBERT asked for leave to postpone the Motion that the Report of the Select Committee on the Bill to regulate the manufacture, keeping, sale, conveyance and importation of explosives be taken into consideration, and the Motion that the Bill be passed. He explained that he had received at a late hour on the previous day some suggestions as to the Bill which it would be desirable to consider before the Report of the Select Committee was taken into consideration by the Council.

Leave was granted.

CHUTIÁ NÁGPUR ENCUMBERED ESTATES ACT, 1876, AMEND-  
MENT BILL.

The Hon'ble SIR STEUART BAYLEY presented the Report of the Select Committee on the Bill to amend the Chutiá Nágpur Encumbered Estates Act, 1876.

The Council adjourned to Friday, the 15th February, 1884.

D. FITZPATRICK,

FORT WILLIAM;  
The 11th February, 1884. }

*Secretary to the Government of India,  
Legislative Department.*